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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, DELHI.

R.A. 185/90 in O.A. 2415/1989.

DATED: 11th December, 1990.

Shri R.B. Lal Petitioner.

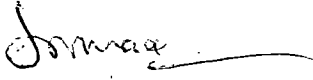
V/s.

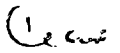
Council of Scientific &
Industrial Research & Anr. Respondents / Applicants.

ORDER: (dictated by Hon'ble Mr. P.C. Jain, Member (A)).

The petitioner, who is the respondent in O.A. 2415/1989 titled "Council of Scientific & Industrial Research & Anr. Vs. Shri R.B. Lal" has preferred the instant petition seeking review of an interlocutory order dated 9.10.1990 whereby the O.A. was admitted and the petitioner herein was directed that he may file his counter-affidavit within four weeks with a copy to the learned counsel for the respondents herein.

2. We have gone through the R.A. The points raised in the R.A. have already been taken into account. A decision / judgment / order can be reviewed if it suffers from an error apparent on the face of the record or there is discovery of any new material or evidence which was not within the knowledge of the party or could not be produced by him at the time the order was made, despite due diligence, or for any other sufficient reason construed to mean "analogous reason". The R.A. does not disclose any such facts or reason to review an order which is only an interlocutory order passed on admission of the O.A. Consequently, the Review Application No.185/90 merits rejection and the same is hereby rejected by circulation.


(J.P. SHARMA)
Member (J)


(P.C. JAIN) 11/12/90
Member (A)